

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.210
CP(IB)/249(AHM)2022

Proceedings under Section 94 IBC

IN THE MATTER OF:

Asha Shah(Personal Guarantor)
of RY Midas Alluminiums Private Limited
V/s
Canara Bank

.....**Applicant**

.....**Respondent**

Order delivered on 07/12/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Tirth Nayak, Adv.
For the Respondent : Mr. K S Sunil Kumar, Adv.

ORDER

Resolution Professional has filed report but not served on the Personal Guarantor.

Ld. Counsel for the applicant undertook to serve copy of the report today on the respondent. Respondent ordered to file reply within two days and argue the matter on the next date,

List for hearing on 13.12.2023

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)